

**The High Court Of Madhya Pradesh****WP-19192-2020**

*(ALOK KUMAR (FORMER ADDL. DISTRICT JUDGE M.P.) ADVOCATE ON RECORD SUPREME COURT INDIA Vs THE STATE OF MADHYA PRADESH AND OTHERS)*

2

**Jabalpur, Dated : 19-01-2021****Heard through Video Conferencing.**

Shri Naman Nagrath, Senior Advocate assisted by Shri Rohit Jain, Advocate for the petitioner.

Shri B.D. Singh, Government Advocate for the respondents/State.

The present petition has been filed as Public Interest Litigation under Article 226 of the Constitution of India by one Alok Kumar (Former Additional District Judge, Madhya Pradesh), presently Advocate on record, Supreme Court of India, resident of 502, Nilgiri Apartment, Barakhambha Road, New Delhi for the upgradation of the standards of the Pedagogy and strict adherence to the fixed curriculum for imparting meaningful training to the judicial officers of all cadre of State and for the establishment of an independent Monitoring Committee under the supervision of Hon'ble High Court for the assessment of quality at Madhya Pradesh State Judicial Academy Jabalpur. The petitioner has prayed the following reliefs:

*"(a) Direct the Committee of JOTRI for laying down minimum standards of pedagogy for imparting training to the District Judicial Officers of State.*

*(b) Direct the Committee of JOTRI for laying down a fixed curriculum for imparting training to the newly appointed Judicial Officers which may be reviewed periodically so that the purpose for which training is imparted may be achieved.*

*(c) Direct the Committee of JOTRI for laying down a guideline for adhering the judicial discipline and protocol in discharge of its duty.*

*(d) May nominate the Committee of JOTRI to act as the monitoring committee of the JOTRI.*

*(e) Issue such other writ, direction or order, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case."*

2. This Court is cognizant of the fact that the Madhya Pradesh State Judicial Academy, Jabalpur prepares the academic calendar for the complete year and it has already prepared such calendar for the year 2021, where not only the training programmes for the newly recruited Judicial Officers are finalized but the Refresher Courses, Colloquium, Seminars and Interactive Sessions for the District & Session Judges, District Judges (Entry Level), Chief Judicial Magistrates (Senior Civil Judges), Civil Judges Class-I, Civil Judges Class-II (Entry Level), Judges dealing with Motor Accident Claim Cases, the Presiding Officers of the Family Court, the Presiding Officers of the Courts dealing with cases under Section 138 of Negotiable Instruments Act, 1881, the Presiding Officers of the Commercial Courts, the Presiding Officers of the Labour Courts and Industrial Courts, the Presiding Officers of the Court dealing with the cases under the Protection of Women from Domestic Violence Act, 2005 and workshops on variety of subjects such as Cyber Laws & Electronic Evidence, Motor Accident Claim cases, Protection of Children from Sexual Offences Act, 2012, Land Acquisition Laws, Juvenile Justice, Electricity Act, 2003, Anti-Corruption Laws, Family Laws, Forest & Wild Life Laws, Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, Narcotic Drugs & Psychotropic Substances Act, 1985 and the Specialized Educational Programmes at State Forensic Science Laboratory,

Sagar and State Medico Legal Institute, Bhopal etc. are also finalized. Apart from imparting training to the Judicial Officers and District Judges, the Madhya Pradesh State Judicial Academy also provides training to the Advocates on variety of subjects including on e-Court project.

3. In view of the above, we do not deem it appropriate to entertain the writ petition. However, considering the nature of the petition, we dispose of the petition with liberty to the petitioner to give his suggestions to the Director of the Madhya Pradesh State Judicial Academy, Jabalpur for upgradation of the standards of training as to in what manner the standards of training can be further improved and upgraded, which, we are sure, shall be taken into consideration by the competent Authority.

4. With the aforesaid observations, the writ petition is **disposed of**.

**(MOHAMMAD RAFIQ)**  
**CHIEF JUSTICE**

**(VIJAY KUMAR SHUKLA)**  
**JUDGE**

S/